

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO : 23

CP NO.(IB)132/ALD/2017,
CA NO.64/2019, CA NO.86/2019,
CA NO.250/2019,CA NO.303/2019,
CA NO.350/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2021 AT 10:30 AM .

NAME OF THE COMPANY : ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED VS. SHAMKEN COTSYN LIMITED

SECTION OF I & B CODE: 33 & 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT/ RP : SH. MILAN NEGI, ADV.
FOR RP MR. ANSHUL GUPTA

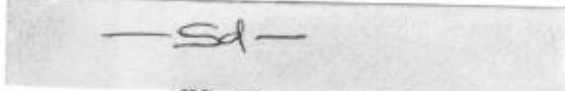
COUNSEL FOR ARCIL/ COC : SH. DINKAR SINGH, ADV.

COUNSEL FOR EX-DIRECTOR : SH. ARUN SAXENA ALONG WITH
SH. ANUJ KUMAR, ADVS.

CP NO.(IB)132/ALD/2017, CA NO.64/2019, CA NO.86/2019, CA NO.250/2019,
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Although, this Bench has been communicated about the Resolution of the Bar for abstaining from work today, a request has been received on behalf of Sh. Anshul Gupta, RP/ Applicant for taking up the present matter on Video Conferencing. Request is allowed. Accordingly, the matter is being taken up.

In view of the order passed in CP No.(IB)131/ALD/2017, CA No.85/2019, CA No.249/2019, CA No.322/2019, CA No.349/2019, put up this matter on 25th March, 2021 for final arguments before the Regular Court/ Video Conferencing.



Dated : 05.03.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)